

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 311
IA-644/2024
IN
IB-507(ND)/2022

IN THE MATTER OF:

M/s. Karur Vysya Bank
Vs.
Mamta Gupta

.... Petitioner/Applicant

.... Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 09.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the RP : Mr. Sumit Sinha, Adv. & Mr. Roshan Lal Jain, RP
For the Respondent : Mr. Prakhar Mithal, Adv.

ORDER

IA-644/2024

Ld. Counsel appears for the Resolution Professional seeks time to bring on record the written submissions. Time granted.

The written submission filed by the Personal Guarantor is on record.

List the matter for compliance **on 26.04.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay